

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 140/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for six assets under “Provision of Spare ICTs and Reactors” in Western Region
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
(MPPMCL) & 10 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The Instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for the following assets under “Provision of Spare ICTs and Reactors” in Western Region:
- Asset-I:** 315 MVA, 400/220/33 kV 3-phase Spare ICT at Raipur Sub-station;
- Asset-II:** 315 MVA, 400/220/33 kV 3-Phase Spare ICT at Pune Sub-station;
- Asset-III:** 420 kV, 80 MVAR 3-Phase Shunt Reactor at Wardha Sub-station;
- Asset-IV:** 315 MVA, 400/220/33 kV 3-Phase Spare Transformer at Dehgam Sub-station;
- Asset-V:** 315 MVA, 400/220/33 kV 3-Phase Spare Transformer at Jabalpur; and
- Asset-VI:** 400 kV, 125 MVAR 3-Phase Spare Reactor at Itarsi.



- b. The Date of Commercial Operation (COD) of Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V and Asset-VI was 1.7.2012, 1.7.2012, 1.8.2012, 1.9.2012, 1.9.2012 and 1.1.2013 respectively and the E-COD of the Combined Asset was approved as 1.9.2012 vide order dated 8.3.2016 in Petition No. 564/TT/2014;
 - c. The true-up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period is claimed based on the capital cost and projected Additional Capital Expenditure (ACE) allowed by the Commission vide order dated 8.3.2016 in Petition No. 564/TT/2014;
 - d. The details of capital cost and projected ACE during 2014-19 tariff period as on 31.3.2014 and the total capital cost as on 31.3.2019 for the assets as allowed by the Commission vide order dated 8.3.2016 in Petition No. 564/TT/2014 is mentioned in the petition;
 - e. ACE in case of Asset-I and Asset-III during 2014-15 period and for Asset-VI during 2015-16 period is on account of balance and retention payments due to un-discharged liability for works executed within cut-off date. ACE in case of Asset-IV and Asset-V during 2015-16 period is on account of balance and retention payments due to un-discharged liability for works executed beyond cut-off date and has been claimed under Regulation 14(3)(v) of the 2014 Tariff Regulations;
 - f. No ACE is claimed in the 2019-24 tariff period; and
 - g. The information sought through Technical Validation letter was filed vide affidavit dated 8.6.2020. Rejoinder to the reply of MPPMCL dated 22.2.2020 has also been filed vide affidavit dated 3.9.2020.
3. The representative of MPPMCL, despite making the appearance made, could not join the hearing when the matter was called out. Therefore, the Commission observed that the reply filed by MPPMCL will be considered.
4. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

